

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 15th day of May, 2000.

ORIGINAL APPLICATION NO. 216 of 1992

CORAM : Hon'ble Mr. S. Dayal, Member (A)

Hon'ble Mr. Rafiq Uddin, Member (J)

Madan Lal Gupta, aged about 50, =

S/o Shri Kishan Sahai,

R/o Railway Road Dadri

District Ghaziabad,

employed as Packer (Class IV)

posted at Post Office Meerut City.

.... Applicant

C/A Shri Ashok Mehta

Versus

1. Senior Superintendent of Post Offices,
Meerut Division, Meerut.
2. Director General of Postal Services,
Western Region, U.P. Circle Dehradun.
3. Union of India through its Secretary.

.... Respondents.

C/R Shri C.S. Singh

ORDER

(By Hon'ble Mr. S. Dayal, Member (A))

This application has been filed for direction to respondents to inform the applicant of the fate of appeal and to provide a copy of the order passed in appeal and to implement the same.

2. The facts mentioned by the applicant are that the applicant was held guilty in a departmental inquiry and was removed from service by way of punishment by order dated 02/09.07.1980. The applicant filed an appeal against the order of removal by memo of appeal on 19.08.1980. The applicant claims that he contacted the Appellate authority and was informed that his appeal had been allowed and all the papers had been sent back to the Office of Superintendent of Post Offices, Meerut Division, Meerut. The applicant claims that he was not given any information regarding the appeal in writing. Therefore, he seeks the above reliefs.

3. The respondents in their counter reply have mentioned that the appeal of the applicant was rejected by Appellate Authority with the Director of Postal Services of memo dated 24.09.1982 and a copy of it was delivered to the applicant but proof of the same is not available due to passage of time.

4. We find that the order of punishment in this case was passed on 02/09.07.1980 and the appeal is said to have been filed on 19.08.1980. Yet the application under Section 19 of the Administrative Tribunal Act 1985 has been filed on 13.02.1992. The O.A. is thus highly belated and even taking into consideration the facts

on record, we find no merit in the application. The application is dismissed.

No order as to costs.

D. Ferguson
Member (J)

A.
Member (A)

/S.P./